

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 11/2025/EZ

Aruna Kumar Jena -----Applicant

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 08 State
Environment Impact Assessment Authority (SEIAA), Odisha

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit on Behalf of State Environment Impact Assessment Authority (SEIAA), Odisha	01-08
2.	Copy of EC Identification No.- EC23C0108OR5305917N dated 19.07.2024 & EC23C0108OR5252203N dated 19.07.2024 is attached in Annexure-I.	09-28
3.	Copy of EC Identification No.- EC24C0108OR5506328N dated 30.05.2024 is attached in Annexure-II.	29-40
4.	Copy of Show Cause Notice issued to M/s. Vijeta Projects and Infrastructures Ltd., and M/s. Agrawal Infrabuild Pvt. Ltd. respectively are attached in Annexure-III & IV.	41-60
5.	Copy of reminder on Show Cause Notice dated 08.07.2025 to M/s. Vijeta Projects and Infrastructures Ltd., and letter to the Deputy Director of Mines, Jajpur are attached in Annexure-V & VI.	61-65

Place: Bhubaneswar
Date: 09/07/2025

Mrs. Rashmi Singhee
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1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeept Kumar Nayak, son of Sri Bhimasen Nayak aged 42 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.08 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application along with the order dated 23.01.2025 of Original Application No. 01/2025/EZ filed by the Applicant and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Original Application point no. 01 & 02 of O.A., the deponent humbly submits the

Pradeept Kumar Nayak

Environmental Scientist
SEIAA, Odisha



following in a chronological order:

- i. **19.03.2020:** The project proponent, i.e. Tahasildar, Dharmasal had submitted online application to SEIAA, Odisha vide application no. SIA/OR/MIN/52502/2020 dated 19.03.2020 for issue of Terms of Reference (ToR) as a part of Environment Clearance (EC) for category-B1 project (lease area more than 5.0 ha) based on EIA Notification 2006 and amended therein for mining of Bajabati Black Stone from Cluster-3 mines (6 quarries are coming under single cluster) which is constituted of Bajabati hillocks over an area of 35.66 acres or 14.43 hectares located in village-Bajabati, Tahasil- Dharmasala, Dist-Jajpur, Odisha.
- ii. **03.06.2020:** As per the State Level Expert Appraisal Committee (SEAC) recommendation, the SEIAA, Odisha had issued ToR vide letter no. 8318/SEIAA dated 03.06.2020 for said cluster proposal for Environmental Impact Assessment (EIA) studies and Environmental Management Plan (EMP) along with Public Hearing.
- iii. **03.08.2021:** The cluster EIA & EMP has been recommended by the SEAC in its meeting held on 03.08.2021 and approved by SEAAA, Odisha and the same has been communicated vide letter no.2331/SEIAA dated 31.03.2021 to Tahasildar, Dharmasal as an applicant for applying individual EC application for individual quarries.

Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha



iv. **29.12.2023:** The Project Proponent, M/s. Agrawal Infrabuild Pvt. Ltd. (Sri Shashank Agrawal, applicant) who is the respondent no. 14 in this case had submitted individual EC application vide application no. SIA/OR/MIN/457066/2023 dated 29.12.2023 for EC of Bajabati Black Stone Quarry-5 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha. Similarly, the M/s. Agrawal Infrabuild Pvt. Ltd. had submitted another EC application vide application no. SIA/OR/MIN/456851/2023 dated 27.12.2023 for EC of Bajabati Black Stone Quarry-3 (Cluster Serial No-3A), khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha.

v. **19.07.2024:** As per the recommendation of SEAC, the individual ECs was granted by SEIAA, Odisha for the Bajabati Black Stone Quarry-3 vide EC Identification No.- EC23C0108OR5305917N dated 19.07.2024 to M/s. Agrawal Infrabuild Pvt. Ltd., the successful bidder. The extraction quantity of stone material was 40030 cum/annum (maximum) and total extraction of 80147 cum in 5 years lease period as per approved Mining Plan letter no.2028 dt. 21.06.2024. Similarly, the EC of Bajabati Black Stone Quarry-5 was vide EC Identification No.- EC23C0108OR5252203N dated 19.07.2024 to M/s. Agrawal Infrabuild Pvt. Ltd., the successful bidder.



Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha

The extraction quantity of stone material was 50013 cum/annum (maximum) and total extraction of 91584 cum in 5 years lease period as per approved Mining Plan letter no. 2025 dt. 21.06.2024.

Copy of EC Identification No.- EC23C0108OR5305917N dated 19.07.2024 and EC Identification No.- EC23C0108OR5252203N dated 19.07.2024 is attached in **Annexure-I.**

vi. **23.04.2024:** Similarly, another Project Proponent, M/s. Vijeta Projects and Infrastructures Ltd. who is the respondent no. 13 in this case had submitted an individual EC application vide application no. SIA/OR/MIN/470352/2024 dated 23.04.2024 for EC of Bajabati Black Stone Quarry-1 (cluster Serial no.-3A over an area of 7.20 acres or 2.91 Ha in village-Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha

vii. **30.05.2024:** As per the recommendation of SEAC, the individual ECs was granted by SEIAA, Odisha for Bajabati Black Stone Quarry-1 vide EC Identification No.- EC24C0108OR5506328N dated 30.05.2024 to M/s. Vijeta Projects and Infrastructures Ltd., the successful bidder. The extraction quantity of stone material was 50027 cum/annum (maximum and total extraction of 210957 cum in 5 years lease period as per approved Mining Plan letter no. 14871 dt. 13.12.2023.



Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha



Copy of EC Identification No.- EC24C0108OR5506328N dated 30.05.2024 is attached in **Annexure-II**.

viii. **02.12.2024:** A public complaint petition dated 02.12.2024 and subsequent letter dated 19.03.2025 were received from Sri Sabyasachi Das, Sarapanch, Pakhar G.P, Narmada Swain, Sarapanch, Thanual G.P, Sarapanch of Gangadharpur G.P along with allegation of villagers of Bajabati, Kahnapur, Jharsohal and Kantamalia, Tahasil-Dharmasala, Dist-Jajpur with allegation about Bajabati Black Stone Quarry-01, 03 and 05 was issued in favour of M/s. Vijeta Projects and Infrastructures Ltd., and M/s. Agrawal Infrabuild Pvt. Ltd., respectively.

ix. **10.04.2025:** Based on the Public complaint and the Hon'ble Tribunal order dated 23.01.2025, two Show Cause Notice dated 10.04.2025 were issued to M/s. Vijeta Projects and Infrastructures Ltd., and M/s. Agrawal Infrabuild Pvt. Ltd., respectively and copy of the same has been sent to the Collector, Jajpur and DDM, Jajpur for information and to conduct and enquiry into the matter and submit a report on the same for Bajabati Black Stone Quarry No. 01, 03 & 05.

Copy of Show Cause Notice issued to M/s. Vijeta Projects and Infrastructures Ltd., and M/s. Agrawal Infrabuild Pvt. Ltd. respectively are attached in **Annexure-III & IV**.



Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

- x. **03.05.2025:** M/s. Agrawal Infrabuild Pvt. Ltd has submitted their reply on 03.05.2025 on Show Cause Notice letter dated 10.04.2025. However, M/s. Vijeta Projects and Infrastructures Ltd., has not submitted their reply yet. The Collector, Jajpur and the Deputy Director of Mines, Jajpur has not submitted their reply yet. Hence, the reminder to M/s. Vijeta Projects and Infrastructures Ltd., and the Deputy Director of Mines, Jajpur has been sent vide letter no. 08.07.2025 respectively.

Copy of reminder on Show Cause Notice dated 08.07.2025 to M/s. Vijeta Projects and Infrastructures Ltd., and letter to the Deputy Director of Mines, Jajpur are attached in **Annexure-V & VI.**

- xi. **15.04.2025:** In the meantime, a case has been filed before the Hon'ble NGT/EZ, Kolkata vide OA. No. 11 of 2025 in the matter of Aruna Kumar Jena Vrs Sate of Odisha and Ors. on Bajabati Black Stone Quarry-01, 03 & 05 and final inspection report is to be submitted by the Collector & District Magistrate, Jajpur & the Deputy Director of Mines, Jajpur before the Authority SEIAA, Odisha.



5. That, in reply to the averments made in the Para-03 to Para-11 of the OA, the deponent humbly submits that as per our Show Cause Notice dated 10.04.2025, the M/s. Agrawal Infrabuild Pvt. Ltd. (lessee of Bajabati Black Stone Quarry-03 & 05) had submitted their reply to SEIAA, Odisha on 03.05.2025 and in their reply there is no details information is available regarding

Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha



the allegation petition, depth of mining already dig out, quantity material extracted after obtaining of EC and whether safety distance has been maintained from quarry boundary to nearest habitation and village road as per the SEIAA, Odisha recommendation and EC conditions, Modified Mining Plan based on SEIAA, Odisha recommendation during issue of EC letter and as per CPCB guideline etc. There is no reply received from the lease holder of Bajabati Black Stone Quarry-01, M/s. Vijeta Projects and Infrastructures Ltd. and also, no information received from the Deputy Director of Mines, Jajpur yet. Hence, no hearing was made till date in this matter and the SEIAA has sent a reminder letter to the DDM, Jajpur and M/s. Vijeta Projects and Infrastructures Ltd. for compliance. After, receipt of information from concerned lease granting Authority, the Deputy Director of Mines, Jaipur circle, action will be initiate against the two-lease holder i.e. M/s. Vijeta Projects and Infrastructures Ltd. & M/s. Agrawal Infrabuild Pvt. Ltd. if found any gross violation.

6. That, in reply to the averments made in the Para-12 to Para-49 of the OA, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer as no hearing was made against the three stone quarries till date.

That, in reply to the averments made in the Para-50 to Para-54 of the OA, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.

8. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.



Dr. Deept Kumar Nayak
 Environmental Scientist
 SEIAA, Odisha



9. That the deponent reserves the right to file further affidavit as and when necessary.

IDENTIFIED BY ME

Identified by

Advocate

ADVOCAT

[Handwritten signature]
09-07-2025

Pradeept Kumar Nayak

**Deponent
Environmental Scientist
SEIAA, Odisha**

VERIFICATION

Verified at Bhubaneswar on this day of 09-07-2025 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date: 09-07-2025

Pradeept Kumar Nayak

**Deponent
Environmental Scientist
SEIAA, Odisha**



SWORN BEFORE ME.

[Handwritten signature]
09-07-2025

**DUSASA SAMANTARA
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 38/2012
MOB-9439143015**



सत्यमेव जयते

File No.:

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 19/07/2024



To,

SHASHANK AGRAWAL
AGRAWAL INFRABUILD PRIVATE LIMITED
1 st Floor, V.R . Plaza, Link Road, Bilaspur (C.G) 495001, BILASPUR, CHHATTISGARH, 495001
agrawalinfrabuild@rediffmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/456851/2023 dated 27/12/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23C0108OR5305917N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Bajabati BSQ-3
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03.08.2021. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The details of the project along with the brief on the salient features of the project as submitted by the project proponent in Form- 2 and as presented before SEAC are annexed to this EC as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 03.08.2021, based on information submitted viz: Form-2, other

required documents & clarifications provided by the project proponent and after detailed deliberations in the matter the SEAC recommended the proposal for grant of EC under the provisions of EIA Notification 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in its 170th meeting held on 03.07.2024 & 04.07.2024 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC, hereby accords Environment Clearance for the instant proposal for extraction of stone from Bajabati BSQ-3(Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal, project proponent/lessee/successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure- 1**

Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	6.50 Acres or 2.630 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with drilling and blasting
(v)	Permitted Quantity:	1st year- 40030 cum/annum 2nd year-10060 cum/annum 3rd year-10019 cum/annum 4th year-10019 cum/annum 5th year-10019 cum/annum
(vi)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is valid till validity of DSR or validity of lease period whichever is earlier from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

iv) Action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

vi) The Regional Office of this MoEF&CC, SPCB and lease granting Authority shall monitor compliance of the stipulated

conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office and other authority by furnishing the requisite data/ information/monitoring reports.

vii) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13.This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur, Sub-Collector, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Conditions And Safeguards Which Need To Be Complied With By The Concerned Tahasildar/mining Officer Before Executing Lease Agreement:

S. No	EC Conditions
1.1	Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
1.2	Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
1.3	Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
1.4	Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.1,50,000/- , with the respective



EC Conditions

S. No	EC Conditions
	District Environment Society for raising 300 plants of native species within 2 years in a suitable location adjoining the quarry.
1.5	State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
1.6	Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
1.7	Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.
1.8	Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.

2. Environmental Conditions And Safeguards Which Need To Be Complied On Field After The Lease Agreement

S. No	EC Conditions
2.1	In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority.
2.2	The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map.
2.3	Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent.
2.4	The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
2.5	Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
2.6	Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.
2.7	Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area.
2.8	The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme



EC Conditions

S. No	EC Conditions
	Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.
2.9	The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance.
2.10	Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously.
2.11	Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 80147 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
2.12	District Survey Report: In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF&CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
2.13	No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
2.14	Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCC along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
2.15	The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost, and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.
2.16	No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: -



EC Conditions

S. No	
	<p>a) 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan.</p> <p>b) within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.</p> <p>c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;</p> <p>d) in the vicinity of natural /manmade archeological sites;</p>
2.17	<p>Transport Safeguards:</p> <p>a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</p> <p>b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</p> <p>c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</p> <p>d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.</p> <p>e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</p> <p>f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>
2.18	<p>Other Environmental Conditions: -</p> <p>a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</p> <p>b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.</p> <p>c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land.</p> <p>d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.</p> <p>e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</p> <p>f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.</p> <p>g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly</p>



S. No	EC Conditions
	ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
2.19	<p>Common Forum for EMP:- All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.</p>
2.20	<p>Reclamation & Restoration:-Pursuant to MoEF & CC, O.M No 22-34/2018-1A.IIIdated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.</p>
2.21	<p>Half-yearly Compliance Report: - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.</p>
2.22	<p>Statutory compliance on Grant of CTE & CTO from SPCB:- Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.</p>
2.23	<p>Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.</p>
2.24	<p>Independent Monitoring: -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.</p>
2.25	<p>Revocation of EC: -The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.</p>
2.26	<p>Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in</p>



EC Conditions

S. No	EC Conditions
	ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
2.27	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
2.28	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
2.29	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

1. Maximum depth of mining 6.0 meter from the surface level and maximum quantity of extraction shall be limited to **40030 cum** in 1st year, **10060 cum** in 2nd year, **10019 cum** in 3rd year, **10019 cum** in 4th year and **10019 cum in 5th year**, total production in 5 years period- **80147 cum** from the date of issue of EC.
2. The PP has modified the approved mining plan by mentioning that a **200-meter safety zone** will be maintained from village road/village as per modified approved mining plan by letter no. 2028 dt.21.06.2024. The lease granting authority may ensure the stipulation that the PP shall demarcate the lease boundary keeping 200 meter safety zone along with precautionary measure safety of local villages and animals during blasting and there is chance of accident in the mining hole.
3. The EC is valid till validity of DSR or validity of lease period whichever is earlier.
4. The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
5. The Project Proponent (lease holder) shall deposit **Rs.2,00,000/-**, with the respective District Environment Society for raising **400 plants** (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining the quarry.
6. The PP will implement the EMP with a budget allocation of **Rs.6.08/- as recurring cost**, and **Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues**.

**Annexure-2**

1. Proposal in brief: The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for mining of stone from Bajabati BSQ-3(Cluster Sl no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District.
- ii) The mining area is a part of Survey of India Toposheet No. F 45 U1 and is bounded between the Latitude - 20° 45' 50.300" N to 20° 45' 53.020" N and longitudes of 86° 6' 26.180" E to 86° 6' 37.390" E.
- iii) The mining lease is an identified sairat source in the DSR. The Bajabati BSQ-3 sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Jajpur to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- iv) Documents submitted: -Form-1, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
- v) Whether submitted KML file of the lease area-Yes
- vi) Whether submitted scrutiny fee-Yes of Rs. 1000/- vide e Challan Reference Id no. 35D6234F2D dt. 25.12.2023.
- vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.15 Km
- viii) Whether the lease area coming in DLC report-No as certified by Mining Officer, Jajpur vide letter no. 760 dt. 11.12.2023.
- ix) Whether the lease area reflecting in DSR-Yes
- x) Method of mining-semi-mechanized
- xi) Distance from nearest road bridge-4.84 km, village road -0.20 km, Railway line-0.51Km, village is located 150 meter.
- i) Whether it is part of cluster – Yes, there are 06 nos. of stone quarries coming under cluster and total lease area under cluster is 14.43 Ha (Cluster-3 Mine Constituted six nos. of quarries)) for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
- xii) Whether EC obtained earlier-No but quarry operated earlier as it reveals in KML file.
- xiii) Date of approval of Modified mining plan- the Deputy Director of Mines, Jajpur Circle, Jajpur vide letter no.2028 dt.21.06.2024.
- xiv) Production capacity per annum-40030 cum in 1st year, 10060 cum in 2nd year, 10019 cum in 3rd year, 10019 cum in 4th year and 10019 cum in 5th year, total production in 5 years period- 80147 cum, Geological reserve- 235030 cum and Mineable reserve- 80158 cum
- xv) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- No
- xvi) The EMP budget provision of Rs. 6.08 Lakh/annum (Recurring Cost)
- xvii) Any deficiencies/omission have been noticed in the above documents- Village is located 150 meter and quarry operated earlier. KML file is not as per SOP.

2. Whether SEAC recommended the proposal – Already SEAC approved the EIA&EMP report with

a view that the SEIAA may consider the individual EC application without referring SEAC.

3. The proposal was placed in 158th SEIAA, Odisha meeting held on 01.03.2024 & 02.03.2024 and the Authority observed that nearest village is located 150 meters away from the proposed quarry and the mining plan prepared and approved for drilling and blasting in this case. After detailed deliberation in the matter, the Authority decided that the PP is required to revised the proposal in terms of CPCB guideline no. CPCB/IPC-II/NGT-OA 304 of 2019/2020 Dt. 12.05.2020 (when blasting is not involved, the minimum distance will be 100m and when blasting is involved from location of Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, Canal, Lakes or Tanks or any other locations to be considered by States.) regarding blasting criteria for permitting stone quarry where blasting is involved.
4. Now, the PP has modified the approved mining plan with mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter no. 2028 dt.21.06.2024.





सत्यमेव जयते

~~19~~
File No.:

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 19/07/2024



To,

SHASHANK AGRAWAL
AGRAWAL INFRABUILD PRIVATE LIMITED
1 st Floor, V.R . Plaza, Link Road, Bilaspur (C.G) 495001, BILASPUR, CHHATTISGARH, 495001
agrawalinfrabuild@rediffmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/457066/2023 dated 29/12/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23C0108OR5252203N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	BAJABATI BSQ-5 (CLUSTER SL NO.3A)
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03.08.2021. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The details of the project along with the brief on the salient features of the project as submitted by the project proponent in Form- 2 and as presented before SEAC are annexed to this EC as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 03.08.2021, based on information submitted viz: Form-2, other

required documents & clarifications provided by the project proponent and after detailed deliberations in the matter the SEAC recommended the proposal for grant of EC under the provisions of EIA Notification 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in its 170th meeting held on 03.07.2024 & 04.07.2024 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC, hereby accords Environment Clearance for the instant proposal for extraction of stone from Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharماسala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal, project proponent/lessee/successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure- 1**

Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	9.00 Acres or 3.642 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with blasting
(v)	Permitted Quantity:	1st year- 50013 cum/annum 2nd year-50040 cum/annum 3rd year-21870 cum/annum 4th year-23544 cum/annum 5th year-6566 cum/annum
(vi)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is valid till validity of DSR or validity of lease period whichever is earlier from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

vi) The Regional Office of this MoEF&CC, SPCB and lease granting Authority shall monitor compliance of the stipulated

conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office and other authority by furnishing the requisite data/ information/monitoring reports.

vii) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13.This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur, Sub-Collector, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Conditions And Safeguards Which Need To Be Complied With By The Concerned Tahasildar/mining Officer Before Executing Lease Agreement:

S. No	EC Conditions
1.1	Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
1.2	Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
1.3	Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
1.4	Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,00,000/- , with the respective District Environment Society for raising 400 plants of native species within 2 years in a suitable



EC Conditions

S. No	EC Conditions
	location adjoining the quarry.
1.5	State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
1.6	Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
1.7	Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.
1.8	Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.

2. Environmental Conditions And Safeguards Which Need To Be Complied On Field After The Lease Agreement:

S. No	EC Conditions
2.1	In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority.
2.2	The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map.
2.3	Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent.
2.4	The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
2.5	Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
2.6	Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.
2.7	Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area.
2.8	The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors. after ceasing mining operation that is at the time of mine closure.



EC Conditions

S. No	EC Conditions
2.9	The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance.
2.10	Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously.
2.11	Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 152033 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
2.12	District Survey Report: In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF&CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
2.13	No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
2.14	Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
2.15	The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost, and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.
2.16	No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: - a)7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan. b)within 100m (minimum distance criteria when blasting is not involved) and within 200m



S. No	EC Conditions
	<p>(minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.</p> <p>c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;</p> <p>d) in the vicinity of natural /manmade archeological sites;</p>
2.17	<p>Transport Safeguards:</p> <p>a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</p> <p>b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</p> <p>c) Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</p> <p>d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.</p> <p>e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</p> <p>f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>
2.18	<p>Other Environmental Conditions: -</p> <p>a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</p> <p>b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.</p> <p>c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land.</p> <p>d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.</p> <p>e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</p> <p>f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.</p> <p>g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.</p>
2.19	<p>Common Forum for EMP:- All the individual quarry lessee holders coming under the Tahasil may</p>



EC Conditions

S. No	EC Conditions
	create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.
2.20	Reclamation & Restoration:- Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.
2.21	Half-yearly Compliance Report: - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.
2.22	Statutory compliance on Grant of CTE & CTO from SPCB:- Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.
2.23	Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.
2.24	Independent Monitoring: - The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
2.25	Revocation of EC: - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
2.26	Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.



EC Conditions

S. No	EC Conditions
2.27	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
2.28	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
2.29	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

- Maximum depth of mining 6.0 meters from the surface level and maximum quantity of extraction shall be limited to 50013 cum in 1st year, 50040 cum in 2nd year, 21870 cum in 3rd year, 23544 cum in 4th year and 6566 cum in 5th year from the date of issue of EC
- The PP has modified the approved mining plan by mentioning that a **200-meter safety zone will be maintained** from village road/village as per modified approved mining plan by letter no. 2025 dt.21.06.2024. The lease granting authority may ensure the stipulation that the PP shall demarcate the lease boundary keeping 200 meter safety zone along with precautionary measure safety of local villages and animals during blasting and there is chance of accident in the mining hole.
- The EC is valid till validity of DSR or validity of lease period whichever is earlier.
- The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- The Project Proponent (lease holder) shall deposit **Rs.2,00,000/-**, with the respective District Environment Society for raising **400 plants** (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining the quarry.
- The PP will implement the EMP with a budget allocation of **Rs.6.08/- as recurring cost**, and **Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues**.

**Annexure-2**

- 1. Proposal in brief:** The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.
- i) This is a proposal for mining of stone from Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823 (p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha.
 - ii) The mining area is a part of Survey of India Toposheet No. F 45 U1 and is bounded between the Latitude - 20° 45' 46.740" N to 20° 45' 52.990" N and longitudes of 86° 6' 25.030" E to 86° 6' 35.160" E bearing khata no. 215, plot no. 823(P), Kissam-Pathar Chattan
 - iii) The mining lease is an identified sairat source in the DSR. The Bajabati Black Stone quarry No-05 sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Jajpur to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
 - iv) Documents submitted: -Form-1, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
 - v) Whether submitted KML file of the lease area-Yes
 - vi) Whether submitted scrutiny fee-Yes of Rs. 1000/- vide e Challan Reference Id no. 37EE5CA4E9 dt. 22.02.2024
 - vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.15 Km
 - viii) Whether the lease area coming in DLC report-No as certified by Mining Officer, Jajpur vide letter no. 762 dt. 11.12.2023.
 - ix) Whether the lease area reflecting in DSR-Yes
 - x) Method of mining-semi-mechanized
 - xi) Distance from nearest road bridge-4.84 km, village road -0.20 km, Railway line-0.51Km, village is located 150 meter.
 - xii) Whether it is part of cluster –Yes, there are 06 nos. of stone quarries coming under cluster and total lease area under cluster is 14.43 Ha (Cluster-3 Mine Constituted six nos. of quarries)) for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
 - xiii) Whether EC obtained earlier-No but quarry operated earlier as it reveals in KML file.
 - xiv) Date of approval of Modified mining plan- the Deputy Director of Mines, Jajpur Circle, Jajpur vide vide letter no. 2025 dt. 21.06.2024.
 - xv) Production capacity per annum-50008 cum/annum (max.), total production in 5 years period- 91584 cum, Geological reserve- 127825 cum and Mineable reserve- 31950 cum
 - xvi) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- No
 - xvii) The EMP budget provision of Rs. 6.08 Lakh/annum (Recurring Cost)
 - xviii) Any deficiencies/omission have been noticed in the above documents- **Village is located 150 meter and quarry operated earlier. KML file is nor as per SOP.**
- 2.** Whether SEAC recommended the proposal – Already SEAC approved the EIA&EMP report with a view that the SEIAA may consider the individual EC application without referring SEAC.



3. The proposal was placed in 158th SEIAA, Odisha meeting held on 01.03.2024 & 02.03.2024 and the Authority observed that nearest village is located 150 meters away from the proposed quarry and the mining plan prepared and approved for drilling and blasting in this case. After detailed deliberation in the matter, the Authority decided that the PP is required to revised the proposal in terms of CPCB guideline no. CPCB/IPC-II/NGT-OA 304 of 2019/2020 Dt. 12.05.2020 (when blasting is not involved, the minimum distance will be 100m and when blasting in involved from location of Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, Canal, Lakes or Tanks or any other locations to be considered by States.) regarding blasting criteria for permitting stone quarry where blasting is involved.
4. Now, the PP has modified the approved mining plan with mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter no. 2025 dt. 21.06.2024





सत्यमेव जयते



Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 30/05/2024



To,

SUDHANSHU SEKHAR SUBUDHI
VIJETA PROJECTS AND INFRASTRUCTURES LIMITED
West Morabadi Maidan, Ranchi, Jharkhand-834008, RANCHI, JHARKHAND, 834008
vijetapi1990@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/470352/2024 dated 23/04/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108OR5506328N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	BAJABATI BSQ-1 (CLUSTER SL NO. 3A)
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

30



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
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ENVIRONMENTAL CLEARANCE FOR STONE QUARRY

Subject: Application of M/s. Vijeta Projects and Infrastructures Limited for extraction of stone metal from Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A) over an area of 7.20 acres or 2.91 Hectares in Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha-Environmental Clearance-Reg.

The project proponent, Sri Sudhanshu Sekhar Subudhi, Liasoining Officer of M/s. Vijeta Projects and Infrastructures Ltd. has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MoEF&CC, GoI vide online application no. SIA/OR/MIN/470352/2023 dated 23.04.2024 for mining of stone from Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A) over an area of 7.20 acres or 2.91 Hectares in Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha.

2. Proposal in brief:

Proposal No.	SIA/OR/MIN/470352/2023
Date of Application	23.04.2024
File No.	-
Project Type	New EC proposal
Category	B2
Project/Activity including Schedule No.	1(a) Mining of minerals
Name of the Project	Proposal for EC for extraction of stone from Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A) over an area of 7.20 acres or 2.91 Hectares in Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha
Name of the company/Organization	M/s. Vijeta Projects and Infrastructures Limited M/s. Sudhanshu Sekhar Subudhi, Liasoining Officer
Location of Project	Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha
ToR Date	NA
Name of the Consultant	NA

3. **Project details:** The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

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- (i) This is a proposal for mining of stone from Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A) over an area of 7.20 acres or 2.91 Hectares in Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha.
- (ii) The mining area is a part of Survey of India Toposheet No. F45U1 and is bounded between the Latitude - 20°45'52.870" N to 20°45'59.480" N and longitudes of 86°6' 25.850"E to 86° 6'37.980"E bearing Khata no. 215, Plot No. 823(P) & Kissam-Pathar Chatan
- (iii) The mining lease is an identified sairat source in the DSR. The from Bajabati BSQ-1 Stone Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv) Documents submitted: -Form-1, PFR, D.L.C., EMP, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Jajpur, topo map etc.
- (v) Whether submitted KML file of the lease area-Yes
- (vi) Whether submitted scrutiny fee-Yes, of Rs. 1000/- vide e Challan Reference Id no. 37FA4A8C1A dt. 22.04.2024.
- (vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.0 Km
- (viii) Whether the lease area coming in DLC report-No, as certified by the Mining Officer, Jajpur Circle vide letter no. 67 dt. 06.01.2024.
- (ix) Whether the lease area reflecting in DSR-Yes
- (x) Method of mining-Semi-mechanized
- (xi) Distance from nearest road bridge-4.68 km, village road -0.33 km, railwayline-0.75km,
- (xii) Whether it is part of cluster –Yes, the proposal coming under cluster-3, (6 nos. of quarries) mines having total cluster area of 35.66 acres or 14.43 ha for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
- (xiii) Whether EC obtained earlier-No
- (xiv) Date of approval of mining plan- the Deputy Director, Geology, BBSR vide letter no. 14871 dt. 13.12.2023.
- (xv) Production capacity per annum-50027 cum/annum (max.), total production in 5 years period-210957 cum, Geological reserve-480085 cum and Mineable reserve-304061 cum.
- (xvi) The EMP budget of Rs. 6.08 Lakh/annum (Recurring Cost).
- (xvii) The DSR has not been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).



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(xviii) The cluster certificate has been furnished by the Mining Officer, Jajpur certifying that there are six (06) other quarries are coming within the radius of 500meter of the proposed quarry. Hence it is coming under cluster proposal.

4. As per EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.
5. The proposal was considered by the State Level Expert Appraisal Committee (SEAC) in its meeting held on 03.08.2021 and the SEAC approved the cluster EIA and EMP with opined that the SEIAA may consider the individual EC application.
6. The matter was further examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 166th meeting held on 07.05.2024 & 08.05.2024 in accordance with the EIA Notification, 2006 and further amendments thereto. After detailed deliberation in the matter, the Authority decided to grant Environmental Clearance with usual stipulated conditions as applicable for stone quarry.
7. **Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A) over an area of 7.20 acres or 2.91 Hectares in Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha with the following stipulations, environmental conditions and safeguards.**

A: Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	7.20 Acres or 2.91Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Permitted Quantity:	1 st year- 50027 cum/annum 2 nd year-50000 cum/annum 3 rd year-50021 cum/annum 4 th year-34200 cum/annum 5 th year-26708 cum/annum
(v)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

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Specific Stipulation

- (i) Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.
- (ii) In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured.
- (iii) Depth of Mining as proposed should not be beyond 6m from the ground level.
- (iv) Mitigation measures for flying Rock for safety be put in place.
- (v) Stone quarry project proponent need to maintain periodic health check-up records of their employees and ensure use of face mask by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
- (vi) The boundary area of the deposit as per the revised / updated DSR to be defined by geo coordinates based on DGPS survey superimposed on the cadastral map.
- (vii) Construction of garland drains retaining wall and settling tank should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
- (viii) Topsoil excavated during mining to be stacked separately in the ML area and to be used or plantation in and around the ML area.
- (ix) The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. after ceasing mining operation that is at the time of mine closure.
- (x) The project proponent shall maintain periodic health check-up records of their employees and ensure use of face mask by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
- (xi) The approved mining plan states use of explosives for blasting in the mining operation by following DGMS guidelines. The project proponent has to adopt all safety and recommended guidelines of MoEF&CC.
- (xii) Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.

B: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR/MINING OFFICER BEFORE EXECUTING LEASE AGREEMENT:

- 7.1 **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.

34



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- 7.2 **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
- 7.3 **Intimation of EC:** -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
- 7.4 **Tree Plantation:** -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.1,50,000/-, with the respective District Environment Society for raising 300 plants of native species within 2 years in a suitable location adjoining to quarry.
- 7.5 **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
- 7.6 **Condition by Collector:** - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
- 7.7 **Compliance report for Transfer of EC:** - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.

C: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT:



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- 7.8 **Maximum permissible depth of mining:** -Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016.
- 7.9 **Maximum permissible quantity:** Maximum yearly quantity of extraction from the quarry shall not exceed annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(iv) and the total production shall be 210957cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 7.10 **District Survey Report:** In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer **before expiry of the existing current DSR.** The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF& CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- 7.11 **No change in the mining plan without prior approval of SEIAA:** - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.12 **Environmental Management Plan:** (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.

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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

- (ii) **The PP will implement the EMP with a budgetary allocation of Rs. 3.33 Lakhs (Capital Cost) and of Rs. 1.60 Lakhs/annum (recurring cost) as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance report.**

7.13 **No Mining Zone:** The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: -

- a) 7.5-meter safety zone shall be kept from all side of the lease boundary as per the approved mining plan.
- b) within 100m (minimum distance criteria when blasting is **not involved**) and within 200m (minimum distance criteria when blasting is **involved**) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.
- c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;
- d) in the vicinity of natural /manmade archeological sites;

7.14 **Transport Safeguards:**

- a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- d) Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.



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- f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

7.15 Other Environmental Conditions: -

- a) The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- c) Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- f) Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.
- g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.

- 7.16 Common Forum for EMP:-** All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.

- 7.17 Public Hearing Compliance:-** (i) The activities proposed in action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the action plan and within a stipulated time frame as submitted in the Final EIA/EMP Report. The Status Report on implementation of action plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration. The project proponent shall comply in true spirit all the issues raised and recorded in proceedings of public



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 (Protection) Act, 1986*

hearing w.r.t. environment / pollution / CER shall be complied by the Mining Authority as per OM F. No. 22-65/2017-IA.III, dated 30.09.2020 of MoEF&CC, Govt. of India.

(ii) The PP shall expend of Rs. 3.5lakh/annum, the CER cost toward environmental protection and peripheral development based on the issued raised in the Public Hearing.

7.18 **Reclamation & Restoration:-**Pursuant to MoEF & CC, O.M No 22-34/2018-1A.III dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.

7.19 **Half-yearly Compliance Report:** - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and **upload** the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.

7.19 **Statutory compliance on Grant of CTE & CTO from SPCB:-** Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.

7.20 **Concomitant Monitoring:** - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986

- 7.21 **Independent Monitoring:** -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.22 **Revocation of EC:** -The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.23 **Change in Ownership of Lease:** - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
8. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
9. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,


Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.



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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
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 (Protection) Act, 1986

3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur, Sub-Collector, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

[Handwritten mark]

[Handwritten Signature]
 Member Secretary



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)*Letter No. 6089/SEIAA File No. SEIAA-173/04-2025 Dated 10.04.2025

To

Sri Sudhanshu Sekhar Subudhi
M/s. Vijeta Projects and Infrastructures Ltd.
West Morabadi Maidan, Ranchi,
State-Jharkhand-834008,
Email: vijetapi1990@gmail.com

SUB: DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT, 1986- SHOW CAUSE NOTICE THEREOF

- Ref:** 1. Order dated 23.01.2025 of Hon'ble NGT in Original Application No. 11 of 2025/EZ in the matter titled 'Aruna Kumar Jena & Ors Vrs State of Odisha and Ors' pending before the NGT (EZ).
2. Letter received from MoEF & CC, Govt. of India dated 11.03.2025 on allegation against Bajabati BSQ No. 01, 03 & 05.
3. EC Identification No. - EC24C0108OR5506328N dated 30.05.2024 for Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A over an area of 7.20 acres or 2.91 ha in village-Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha in favour of M/s. Vijeta Projects & Infrastructures Limited.
4. Petition dated 02.12.2024 & 19.03.2025 received from Sabyasachi Das, Sarapanch, Pakhar G.P., Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil- Dharmasala, Dist-Jajpur.

Sir/Madam,

WHEREAS, the Environment Clearance (EC) of Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A over an area of 7.20 acres or 2.91 ha in village-Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha has been issued by SEIAA, Odisha vide EC Identification No.- EC24C0108OR5506328N dated 30.05.2024 to M/s. Vijeta Projects & Infrastructures Limited, the successful bidder/ lessee for extraction of stone from the source with production quantity of stone 50013 cum/annum in 1st year, 50040 cum/annum in and 2nd year, 21870 cum/annum in 3rd year, 23544 cum/annum in 4th year & 6566 cum/annum in 5th years as per approved mining plan subject to compliance of stipulated conditions given in EC letter.

WHEREAS, as per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 10.04.2025, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) Identification No.EC24C0108OR5506328N dated 30.05.2024 issued for Bajabati BSQ-1 Stone Quarry neither in PDF/soft copy submitted through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.

WHEREAS, there is direction of Hon'ble NGT in its order dated 23.01.2025 in Original Application No. 11 of 2025/EZ in the matter titled '*Aruna Kumar Jena & Ors Vrs State of Odisha and Ors*' pending before the NGT (EZ) that all the respondents shall file their counter-affidavit within four weeks.

WHEREAS, there is an allegation petition received at SEIAA, Odisha dated 02.12.2024 & 19.03.2025 received from Sri Sabyasachi Das, Sarapanch, Pakhar G.P., Smt. Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil-Dharmasala, Dist-Jajpur against the Bajabati BSQ-1 on violation of environmental norms with respect to excess mining for non-compliance of EC conditions in account of not maintaining the minimum safe distance from quarry boundary to nearest village pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kahnupur Hanuman Temple and other villages such as Nuakhunta, Jharsohal, Kantamalia Primary School and location of the stone crusher unit, on validity of EC, on obtaining EC fraudulently by suppressing facts and providing false information to the authorities, etc.

NOW THEREFORE, in view of the above and in exercise of the powers vested with SEIAA, Odisha under section-5 of the Environment (Protection) Act, 1986 & amended therein, the Project Proponent/ lessee M/s. Vijeta Projects & Infrastructures Limited is directed to reply in writing to the Member Secretary, SEIAA, Odisha office within 15 days from the date of receipt of this Show Cause Notice as to why the EC Identification No.- EC24C0108OR5506328N dated 30.05.2024 issued for Bajabati BSQ-1 Stone Quarry shall not be revoked due to violation of EC conditions on account of non-compliance of EC conditions and as per complaint petition received on excess

43

mining and not maintaining the minimum safe distance from nearest infrastructure like school, Anganwadi and village and village road etc.

In the event of failure to comply with the above directions within the stipulated time frame, legal action as deemed appropriate as per law shall be initiated against the Project Proponent in accordance with the provisions of the law.

By order and Authority of SEIAA, Odisha


Member Secretary, SEIAA, Odisha

Memo No. 6390/SEIAA File No. SEIAA-173/04-2025 Dated 10.04.2025

Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Jajpur; the Sub-Collector, Jajpur; the Deputy Director of Mines, Jajpur; the RO, SPCB, Jajpur; the DFO, Cuttack; the Mining Officer, Jajpur & Tahasildar, Dharmasal, Dist-Jajpur for information and necessary action. They are requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent and not maintaining the minimum safe distance from nearest infrastructures as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest.
2. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.


Member Secretary, SEIAA, Odisha



File No. IA-L-11011/12/2025-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(I.A. – Compliance and Monitoring Division)



Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Email: bhardwaj.adiraju@gov.in

Dated: 11th March, 2025

To,

The Member Secretary,
State Environment Impact Assessment Authority (SEIAA),
Qr. No. 5RF-2/1, Unit-IX,
Bhubaneswar, Odisha-751022
Email: seiaaorissa@gmail.com



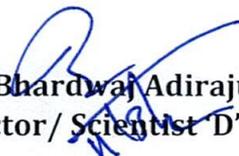
Subject: Original Application No.11 of 2025 in the matter titled 'Aruna Kumar Jena and Ors. v. State of Odisha and Ors.' pending before the NGT (EZ) – reg.

Sir,

This has reference to the above-cited court matter concerning the illegal operation of stone quarries in the Bajabati Cluster serial no. 3A, located in village Bajabati, Tahasil-Dharamsala, District Jajpur, by the leaseholder Agrawal Infrabuild Private Limited. The grievance of the applicant is that the leaseholder is operating the stone quarries and crushers in violation of the conditions imposed by the Environmental Clearance (EC), Consent to Establish (CTO), and the approved mining plan. The applicant has highlighted the following violations in the operation:

- i. The unit is operating in clear violation of condition no. 2.3, 2.5, 2.6, 2.7, 2.10, 2.11, 2.16, 2.17, 2.20, 2.23 para 11 of the EC .
 - ii. Additionally, the applicant has alleged that the leaseholder has obtained the Environmental Clearance for all three quarries (Bajabati BSQ 1, 3, and 5) fraudulently, by suppressing facts and providing false information to the authorities.
2. In view of the foregoing, SEIAA, Odisha is requested to take immediate and appropriate action in the matter and submit an action taken report to the Ministry at the earliest.
 3. Considering the court matter, timely response to the above is solicited.

This issues with the approval of the Competent Authority.


Dr. Bhardwaj Adiraju
(Joint Director/ Scientist 'D')

Enclosed: as above.

Copy to:

1. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar - 751023.


Dr. Bhardwaj Adiraju
(Joint Director/ Scientist 'D')

46

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Date-24/03/2025

Through Email/POST



To,

1. Chief Secretary, Government of Odisha, Lokaseba Bhawan, Bhubaneswar, 751001, csori@nic.in
2. District Collector, Jajpur At/Po/Dist- Jajpur
Email dm-jajpur@nic.in
3. Deputy Director of Mines, Jajpur Circle, At/Po/Dist Jajpur Email: ddmjajpur.mm@gov.in Pin- 758001
4. Director of Mines, Head of Department Building, - Unit - V, Bhubaneswar - 751001
Email - dirmines_odisha@rediffmail.com
5. Superintendent of Police, Jajpur At/Po/PS –Panikoili, Email: sp-jajpur@nic.in, pin- 755043,
6. Chairman, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar 5RF-2/1, Acharya Vihar, Unit – IX, Bhubaneswar, Odisha 751022 Email: seiaaorissa@gmail.com
7. Member Secretary, Odisha State Pollution Control Board, A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email: paribesh1@ospboard.org
8. Sub-Collector, Jajpur cum Chairman Sub-divisional committee on Enforcement of Minor Minerals. Jajpur At/Po/dist- Jajpur
9. Director General of Mine Safety, Government of India, Dhanbad, Jharkhand
dgmsindia@gmail.com

Urgent
S. Sec.
60/7/22

Subject- Illegal extraction of Black Stone From Aruha Black Stone Quarry Dharmasala, without Environment Clearance and Request for assessment of volume of extracted minor mineral, environment compensation and seizure of vehicles and Machinery AND criminal prosecution

Dear Sir,

1. We the villagers of Aruha Village affected by the stone quarry operation in Aruha Mouza wish to bring your kind attention to stop the quarry operation in Aruha hillock.

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2. That the **Aruha Hillocks (Cluster 2)** is having 5 quarries existing over an area of 59.89 Ha, at Village-Aruha under Dharmasala Tahasil, District Jajpur, Odisha. And currently there are two quarries operating in violation of the prescribed environment norms.
3. On 10th March 2025, the lessee **Sarat Kumar Jena**, has admitted before the **Police administration while operating the Quarry**, villages have stopped the quarry operation and around 7 excavator, 6 Compressor machine attached with Tractor, 2 Hyva , explosive loaded camper were seized by Dharmasala Police. This also suggest the magnitude of quarry operation much more beyond the permissible limit. Newspaper clipping and communications are attached here with.
4. That SEIAA, Odisha earlier Show Cause letter no. 6271/SEIAA dated 30.01.2025 wherein direction was given to **Sri Manoj Kumar Samal**, the Project Proponent/lessee of Aruha Black Stone Quarry over an Area 20.00 Ac or 8.09 Ha bearing Khata no.779, Plot No. 2694 (P), 2807 (P) & 2808 (P) in Village- Aruha, Tahasil-Dharmasala, Dist- Jajpur. Odisha for submitting their reply in writing to the Member Secretary. SEIAA, Odisha office within 15 day's from the date of receipt of the Show Cause Notice as to why the EC Identification No.- EC22B001OR164789 dated 11.05.2022 issued for Aruha Black Stone Quarry shall not be revoked due to violation of EC conditions in respect of non-compliance of EC conditions and excess mining beyond the permissible limit of EC and also explain as to why the environmental compensation will not be imposed for environmental degradation/ damage due to excess mining as per Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi by order on dated 26.02.2021 in OA No. 360/2015 in the matter of NGT Bar Association Vrs. Virendra Singh (State of Gujurat) and 18 other OAs and also as per Notification letter no.5157 dated 17.02.2022 of Revenue & Disaster management Dept., Govt. of Odisha.

48

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5. In the above context, it to mention here that the SEIAA letter confirms no response of the Show Cause Notice of Authority SEIAA, dated 30.01.2025 has been received from the said project proponent in writing through hard copy or email although the time limit of 15 days from the receipt of the letter has long expired. Hence, once again it is to remind you to submit your reply in writing to the
6. Further, Member Secretary, SEIAA, Odisha in letter dated 11/03/2025. sought response within 10 days from the date of receipt of reminder letter as to why the EC Identification No, EC228001OR164789 dated 11.05.2022 issued for Aruha Black Stone Quarry shall not be revoked due to violation of EC conditions in respect of non-compliance of EC conditions and excess mining beyond the permissible limit of EC as intimated by the concerned Tahāsildar and also explain as to why the environmental compensation will not be imposed for environmental degradation/ damage due to excess mining. In the event of failure to comply the Show Cause letter no. 6271/SEIAA dated 30.01.2025 within the stipulated time frame, action as deemed appropriate shall be initiated against the Project Proponent in accordance with the provisions of the law.
7. **Since the stipulated period of 10 days from the date of issue of letter dated 11/03/2025 has already been expired, it is expected some coercive action be taken against the quarry operator.**
8. It is pertinent to mention here that in the year 2023 during the survey under the initiative of "*Prevention of theft of Minor Minerals*" it was found that the lessee of Aruha BSQ Mr Manoj Kumar Samal has illegally extracted 108112 cum of stones and for which a show cause notice was also issued by the Tahasildar on dated 15/04/2023 and similarly on 16/05/2023, a penalty of 1.41 Crores of rupees imposed on another quarry(Sarat Jena) for excess mining by Tahasildar Dharmasala.

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9. That in the year 2024 the DGMS has also conducted an survey and found to be in serious non compliance of mine safety for which the DGMS has directed to stop operation of the Aruha Cluster. That the Aruha stone quarry has a past record for non-compliances of environmental norms and DGMS guidelines.
10. It is note worthy to mention here that the distance of quarry from various sensitive places and habitation as evident from the map, clearly suggest the quarry operation is going in violation of CPCB siting Criteria and the Stone crushers are operating in Violation of 2010 Siting Criteria of Forest and Environment Department Odisha. Further there are various news articles where it is categorically highlighted that the mining activities of the Aruha hillocks are posing a serious threat to the school going children as well as to the trains passing through the Aruha stone quarries, that the railway track of the Cuttack- Jajapur road main train line is at a distance of 179 meter which is falling under the no mining zone, but in this case the stone quarries are continuing to be carry on the quarrying activities within the no mining zone. Copy of the news articles are also attached for better appreciation.
11. Previously the quarry depth has already reached more than 60 feet and for a while villagers were in peace because of the closure of quarry operation. Now again the quarry and crusher operation are continuing day and night and villagers are in deep traumatic condition because of the blasting in quarry and the dust due to transportation and crushers.
12. That with in 500 metre radius of Aruha hillock, Aruha Village, Nanpur Village, Anganwadi, Muraripur Upper Primary School, Cuttack- Jajapur road main train line, village road, Tarakasuni Upper Primary School, Water-bodies are already with in the quarry area and one pond has been destroyed by mining activities. Copy of map

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- indicating the distance of affected places by quarry operation is annexed for better appreciation.
13. Needless to say that there are operating at least 16 stone crushers are operating surrounding the Aruha Black Stone quarry Cluster with in 200metres and same is in violation of the minimum siting criteria of 1 Km from the Quarry area.
 14. Though the NOC for stone crusher has been obtained showing a plot far away from the Tarakasuni Upper Primary School Aruha but five crushers have been established in close proximity of the schools with in prohibited distance of 500metres. Similarly two more crushers are with in 500metre from the Muraripur Primary School, Muraripur.
 15. That because of deep quarry the water level in adjoining villagers are depleting and drying rapidly. The mining operation is taking by pumping out the mine water and discharging the same to adjoining agricultural fields. The farmers are getting skin irritation after coming in contact with the mine discharge water
 16. Because of the deep quarries the water from the uplands that use to flow downwards and irrigate the agricultural lands are now got stuck in the quarries and the agricultural lands are no more getting any water.
 17. Similarly because of high power blasting in the quarry operation the houses in Aruha village gets cracked and damaged. There use to be a layer of dust in houses and trees because of the dust generated from quarry, crusher and transportation.
 18. The overloading of vehicles and plying on the R and B Road are affecting the local villagers and school going children. The road does not have the carrying capacity to sustain the pressure of overloaded vehicles in hundreds of number every day. There is no measurement of quarry and this goes on unabated with impunity.
 19. That because of dust and contaminated water there is increasing number of Kidney patients in Aruha village. The situation is worsening day by day. The constant dust and



noise from mining operations are causing severe respiratory and auditory health issues for residents, especially children and the elderly.

20. That the Cumulative Impact Assessment and Carrying Capacity Study has also not been conducted by the concerned authorities as there are at least 200 hundred quarries and crushers exist within 10KM radius of the Aruha stone quarry.

21. Needless to say that Villagers in the past had also complained to all authorities including SEIAA on 8/05/2024, 24/08/2023 and SEIAA sought action taken report vide letter dated 31/08/2023. However no action has been taken and on the contrary the same violators were allowed to operate the quarry despite of excess mining and violation of EC conditions.

22. It is not out of place to mention that the District Administration are and in glove with the lessees and illegal miners and allowing the quarry operator to loot in broad day light despite of repeated complaints and serious non-compliance of mining and environment laws.

23. That the quarry activity having adverse impact on the human habitation is against the principle of sustainable development. That the quarry operation is threatening and endangering the life and property and agricultural land of adjoining villagers. That because of the ongoing quarry activity is against the Precautionary Principle and Inter-generational equity warrants closure of all such activities.

24. The villagers request the authorities to cancel the leases and restore the land to its original condition by reclaiming the land plantation on the said land.

25. That the proposed mining is against the spirit of Article 48A and 51A(g) that mandates for protection of environment and Article 21 of Constitution of India.



7

Hence request you not to grant any further Environment Clearance to Sarat Kumar Jena and the Environment Clearance earlier granted to Manoj Kumar Sammal be revoked immediately.

For the above reasons, I request you to measure the quantum of illegally extracted minerals from the Aruha hillock, and to penalize the persons who are involved in illegal mining and collect the same along with environmental compensation from the persons involved in illegal mining. As the Aruha hillock has already been mined out and is in violations of DGMS guidelines therefore we request you not to issue any further order for mining of minerals from the Aruha hillock.

We request SEIAA authority to make an spot inquiry and revoke the environment clearance for gross violation of EC conditions and the state pollution control board odisha to make inquiry for ascertaining the violations of siting criteria.

We request the DDM jajpur to file FIR against the illegal quarry operation and prosecute the violators.

Villagers of Aruha

Susanta Kumar Nayak 99389

Sampad Kumar Bal 31583

Pradip Kumar Samal

Saroj Kumar

Jagat Jiban Sethy

Pritam Bhanu

Prasant Mataraka

Nihar Ranjan Behera

Subhankanta Rana

Maneta Rani Behera

Sudarsana Rana

Ashok Mallick

Dusmanta Kumar Bal 

Anur Mallik

सुनील कुमार

Suleta Rane.

Harihara Behera.

गणेश कुमार राम

Akshaya Das

शिवकुमार Bal

Suresh Behera.

सुनील कुमार

Kanaka Kumar Jena

Prasant Nayak

Sangram Bal

Ramesh Barik

Soumya Shree Anshu Bal

Mohan Nayak

Juna Chandra Jena.

Sangram Keshori Bal

Shree Anshu Bal.

Tapas Kumar Paramanik

Mahendra Nayak.

chandumam Barik

सुनील कुमार

Durgach Jena

Sruja mai Sonol

Anil Kumar Samal

Panchanan Jena

Sudhanu Kumar Nayak

Sonali Kanta Pokhara

Sandhya Barik

Anur Kumal Barik



10 Mar 2025 15:30:20

Unnamed Road

Jajpur

Central Division

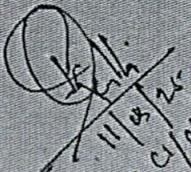
Odisha

SEIZURE LIST

1. Date and time of seizure : 11.03.25, Time, 12.35
2. Place of seizure : Aruha BSA 18.88, Kheta 779, Plot - 2807, 2808
2811
3. From whom seized : From lease area
4. Name and address of the witness to seizure: -
 - (1) Gadadhar Samal, AT/PO - Aruha, Via - Jankespur, PS - Dharmeswar
 - (2) Shantilata Behera
SPP/18/2
present - Dharmeswar
5. Article seized :
 - 1) Compressor mounted Tractor DR04A9875
 - 2) JCB - Serial no - 84578416
 - 3) JCB - Serial no - 84559134
 - 4) JCB - Serial no - 84563941
 - 5) 3 Breakers
 - 6) Stone loaded hywa - OD04L1167
6. Circumstances of seizure :

From Aruha BSA
18.88

 - 7) OD14AH4557 - TATA
 - 8) Stone loaded - Hywa - 0019F0222
 - 9) Compressor mounted Tractor - OD05D4044
 - 10) Compressor mounted Tractor chassis no - CA65D0012R1
 - 11) Engine & - Tractor - MBNBF52AFICP08439
 - 12) Tractor OD04K5832
 - 13) Tractor compressor mounted chassis no - SAJ3276031 ^{Engg.}
7. Signature of the witness :
 - 1) Gadadhar Samal
 - 2) Shantilata Behera ^{SPP/18/2}
8. Signature of the officer concerned with designation


 11/03/25
 4/0 C/O, Jankeswar



SEIZURE LIST

1. Date and time of seizure : 11.03.25 , 11.15 a.m .
2. Place of seizure : Aruha BSR 18.88, Khw/ n no 779, Plot- 2207, 2308
2811
3. From whom seized : From lease area

4. Name and address of the witness to seizure: -

(1) Gadadhar Samal, 41/100 - Aruha, Via - Haridaspur, Ps - Dharmasala

(2) Shantiketa Behera
07/11/25

Dharmasala PS

5. Article seized : 1) Excavator Kobelco Model SK220XDLC-10
YQ1551195
- 2) TATA-HITACHI - Model - EX110LC SUPER+
Serial no - XSP21-63416+
- 3) KOBELCO - Model - SK220XD-10
Serial no - VN15505025
6. Circumstances of seizure: 4) JCB - Model Serial no - 24563316
>PUNJDIAQR3400417 < CPER
- From Aruha BSR 18.88 Lease area.

7. Signature of the witness :

1) Gadadhar Samal

2) Shantiketa Behera
07/11/25

8. Signature of the officer concerned with designation

11/03/25



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

Letter No. 6387/SEIAA File No. SEIAA-172/04-2025 Dated 10.04.2025

To

Sri Shashank Agrawal (Director)
M/s. Agrawal Infrabuild Pvt. Ltd.
Registered Office-1st Floor, VR Plaza, Link Road, Bilaspur
State-Chhatisgarh, Pin-495001
Email-agrawalinfrabuild@rediffmail.com

SUB: DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT, 1986- SHOW CAUSE NOTICE THEREOF

- Ref:**
1. Order dated 23.01.2025 of Hon'ble NGT in Original Application No. 11 of 2025/EZ in the matter titled 'Aruna Kumar Jena & Ors Vrs State of Odisha and Ors' pending before the NGT (EZ).
 2. Letter received from MoEF & CC, Govt. of India dated 11.03.2025 on allegation against Bajabati BSQ No. 01, 03 & 05.
 3. EC Identification No. - EC23C0108OR5252203N dated 19.07.2024 for Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal.
 4. EC Identification No. - EC23C0108OR5305917N dated 19.07.2024 for Bajabati BSQ-3 (Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal.
 5. Petition dated 02.12.2024 & 19.03.2025 received from Sabyasachi Das, Sarapanch, Pakhar G.P., Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil-Dharmasala, Dist-Jajpur.
 6. The SEIAA, Odisha Show Cause Notice dated 21.11.2023 as per direction of Hon'ble NGT order dated 18.04.2023 in OA No. 83/2022/EZ (I.A. No. 189/2022/EZ) matter of Dilip Kumar Samantray & Ors Vrs State of Odisha & Ors.

Sir/Madam,

WHEREAS, the Environment Clearance (EC) of Bajabati Black Stone Quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha has been issued by SEIAA, Odisha vide EC Identification No.- EC23C0108OR5252203N dated 19.07.2024 to M/s. Shashank Agrawal, the successful bidder/ lessee for extraction of stone from the source with production quantity of stone 50027 cum/annum in 1st year, 50000 cum/annum in 2nd year, 50021 cum/annum

in 3rd year, 34200 cum/annum in 4th year & 26708 cum/annum in 5th years as per approved mining plan subject to compliance of stipulated conditions given in EC letter. Similarly, the Environment Clearance (EC) of Bajabati BSQ-3 (Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha has been issued by SEIAA, Odisha vide EC Identification No.- EC23C0108OR5305917N dated 19.07.2024 to M/s. Shashank Agrawal., the successful bidder/ lessee for extraction of stone from the source with production quantity of stone 40030 cum/annum in 1st year, 10060 cum/annum in 2nd year, 10019 cum/annum in 3rd year, 10019 cum/annum in 4th year & 10019 cum/annum in 5th years as per approved mining plan subject to compliance of stipulated conditions given in EC letter.

WHEREAS, as per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 10.04.2025, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) Identification No. EC23C0108OR5252203N dated 19.07.2024 & EC23C0108OR5305917N dated 19.07.2024 issued for Bajabati BSQ-05 Stone Quarry and Bajabati BSQ-03 Stone Quarry neither in PDF/soft copy submitted through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.

WHEREAS, there is direction of Hon'ble NGT in its order dated 23.01.2025 in Original Application No. 11 of 2025/EZ in the matter titled '*Aruna Kumar Jena & Ors Vrs State of Odisha and Ors*' pending before the NGT (EZ) that all the respondents shall file their counter-affidavit within four weeks.

WHEREAS, there is an allegation petition received at SEIAA, Odisha dated 02.12.2024 & 19.03.2025 received from Sabyasachi Das, Sarapanch, Pakhar G.P., Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil-Dharmasala, Dist-Jajpur against the Bajabati BSQ-1, 3 & 5 on violation of environmental norms with respect to excess mining for non-compliance of EC conditions on account of not maintaining the minimum safe distance from quarry boundary to nearest village pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kahnupur Hanuman



Temple and other villages such as Nuakhunta, Jharsohal, Kantamlia Primary School and location of the stone crusher unit, on validity of EC, on obtaining EC fraudulently by suppressing facts and providing false information to the authorities, etc.

WHEREAS, the EC stipulated conditions was issued vide EC Identification No. - EC23C0108OR5252203N dated 19.07.2024 for Bajabati Black Stone quarry No-05 and EC Identification No. - EC23C0108OR5305917N dated 19.07.2024 for Bajabati BSQ-3 has not been complied by the project proponent and there is a public complaint against the said source on violation of EC condition and excess mining by the project proponent.

NOW THEREFORE, in view of the above and in exercise of the powers vested with SEIAA, Odisha under section-5 of the Environment (Protection) Act, 1986 & amended therein, the Project Proponent/ lessee M/s. Shashank Agrawal is directed to reply in writing to the Member Secretary, SEIAA, Odisha office within 15 days from the date of receipt of this Show Cause Notice as to why the EC Identification No.-EC23C0108OR5252203N dated 19.07.2024 & EC23C0108OR5305917N dated 19.07.2024 of issued for Bajabati Black Stone quarry No-05 and Bajabati BSQ-3 respectively shall not be revoked due to violation of EC conditions in respect of non-compliance of EC conditions and as per complaint petition received on excess mining and not maintaining the minimum safe distance from nearest infrastructure like school, Anganwadi and village and village road etc.

In the event of failure to comply with the above directions within the stipulated time frame, action as deemed appropriate as per law shall be initiated against the Project Proponent in accordance with the provisions of the law.

By order and Authority of SEIAA, Odisha


Member Secretary, SEIAA, Odisha

6388/SEIAA
Memo No. _____ File No. SEIAA-172/04-2025 Dated 10.04.2025.

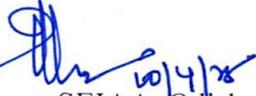
Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Jajpur; the Sub-Collector, Jajpur; the Deputy Director of Mines, Jajpur; the RO, SPCB, Jajpur; the DFO, Cuttack; the Mining Officer, Jajpur & Tahasildar, Dharmasal, Dist-Jajpur for information and necessary action. They are requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent and not maintaining the minimum safe distance



from nearest infrastructures as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest.

2. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar.


Member Secretary, SEIAA, Odisha

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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)*Letter No. 6565/SEIAA File No. SEIAA-173/04-2025 Dated 08.07.2025

To

Sri Sudhanshu Sekhar Subudhi
M/s. Vijeta Projects and Infrastructures Ltd.
West Morabadi Maidan, Ranchi,
State-Jharkhand-834008.
Email: vijetapi1990@gmail.com

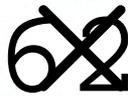
SUB: First Reminder Notice in Compliance to the order dated 10.04.2025 of the Authority, SEIAA, Odisha with respect to Show Cause Notice issued to the Project Proponent-Reg.

Ref: Show Cause Notice letter number 6389/SEIAA dated 10.04.2025.

Sir/Madam,

This is in continuation to the SEIAA, Odisha earlier Show Cause letter no. 6389/SEIAA dated 10.04.2025 wherein direction was given to Sri Sudhanshu Sekhar Subudhi Authorized person of M/s. Vijeta Projects and Infrastructures Ltd., the Project Proponent/lessee of Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A over an area of 7.20 acres or 2.91 ha in village-Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha for submitting their reply in writing to the Member Secretary, SEIAA, Odisha office within 15 days from the date of receipt of the Show Cause reminder Notice as to why the EC Identification No.- EC24C0108OR5506328N dated 30.05.2024 issued for Bajabati BSQ-1 Stone Quarry shall not be revoked due to violation of EC conditions in respect of non-compliance of EC conditions.

In the above context, it is to mention here that no response on the Show Cause Notice of Authority, SEIAA, Odisha letter dated 10.04.2025 has been received from the said project proponent in writing through hard copy or e-mail through the time limit of 15 days from the receipt of the letter has long expired. Hence, once gain it is to remind you to submit your reply in writing to the Member Secretary, SEIAA, Odisha office within 10 days from the



date of receipt of this reminder letter as to why the EC identification No. EC24C0108OR5506328N dated 30.05.2024 issued for Bajabati BSQ-1 Stone Quarry shall not be revoked due to violation of EC conditions in respect of non-compliance of EC conditions.

In the event of failure to comply the Show Cause letter no. 6389/SEIAA dated 10.04.2025 within the stipulated time frame, action as deemed appropriate shall be initiated against the Project Proponent in accordance with the provision of the law.

By order and Authority of SEIAA, Odisha

Encl: As above

Ramesh 08/07/2025

Member Secretary, SEIAA, Odisha

Memo No. 6566/SEIAA File No. SEIAA-173/04-2025 Dated 08.07.2025

Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Jajpur; the Sub-Collector, Jajpur; the Deputy Director of Mines, Jajpur; the RO, SPCB, Jajpur; the DFO, Cuttack; the Mining Officer, Jajpur & Tahasildar, Dharmasal, Dist-Jajpur for information and necessary action. They are requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent and not maintaining the minimum safe distance from nearest infrastructures as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest.
2. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.

Ramesh 08/07/2025

Member Secretary, SEIAA, Odisha



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change
under Environment (Protection) Act, 1986)

Letter No. 6567/SEIAA

Dated 08.07.2025

To

The Deputy Director of Mines, Jajpur Circle
Office of Deputy Director of Mines: Jajpur Road Circle
At/Po/Dist-Jajpur, Odisha

Sub: **Compliance to the order dated 10.04.2025 of the Authority, SEIAA, Odisha with respect to Show Cause Notice issued to the Project Proponent-Reg.**

Ref: (i) Show Cause Notice letter number 6389/SEIAA dated 10.04.2025
(ii) Complaint Petition of Sarapanch and Villagers of Dharmasala Tahasil
(iii) MoEF & CC, Govt. of India letter dated 11.03.2025
(iv) OA. No. 11 of 2025 in the matter of Aruna Kumar Jena and Ors, Vrs State of Odisha and Ors.

Sir/Madam,

With reference to the above cited subject, I am directed to inform you that the Environment Clearance (EC) of Bajabati Black Stone Quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha, Bajabati BSQ-3 (Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha and Bajabati BSQ-1 Stone Quarry (Cluster Sl. No. 3A over an area of 7.20 acres or 2.91 ha in village-Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha has been issued by SEIAA, vide EC Identification No.-EC23C0108OR5252203N dated 19.07.2024, EC Identification No.-EC23C0108OR5305917N dated 19.07.2024 and vide EC Identification No.-EC24C0108OR5506328N dated 30.05.2024 in favour of M/s. Agrawal Infrabuild Pvt. Ltd (Authorized Person Sri Shashank Agrawal) and M/s. Vijeta Projects & Infrastructures Limited (Authorized person is Sri Sudhanshu Sekhar Subudhi) respectively.

There is a public complaint received at SEIAA, Odisha from Sabyasachi Das, Sarapanch, Pakhar G.P., Narmada Swain, Sarapanch, Thanual G.P., Sarapanch of Gangadharpur G.P along with and villagers of Bajabati, Kahnupur, Jharsohal and Kantamalia, Tahasil-Dharmasala. Dist-Jajpur against the Bajabati BSQ-1, 3 & 5 on violation of environmental norms with respect to excess mining for non-compliance of EC conditions on account of not maintaining the minimum safe distance from quarry boundary to nearest village pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kahnupur Hanuman Temple and other villages such as Nuakhunta, Jharsohal, Kantamia Primary School and location of the stone crusher unit, on validity of EC, on obtaining EC fraudulently by suppressing facts and providing false information to the authorities, etc.

In the meantime, there is a NGT case file before Hon`ble Tribunal with direction of Hon`ble NGT in its order dated 23.01.2025 in Original Application No. 11 of 2025/EZ in the matter titled '*Aruna Kumar Jena & Ors Vrs State of Odisha and Ors*' pending before the NGT (EZ) that all the respondents shall file their counter-affidavit within four weeks.

On the basis of public complaint and NGT Case against the said stone quarries and due to non-compliance of EC conditions in regular basis, the SEIAA, Odisha has issued Show Cause Notice to the project proponent vide letter no.6387/SEIAA dated 10.04.2025 to M/s. Shashank Agrawal for Bajabati Black Stone Quarry No-05, Bajabati BSQ-3 and vide letter no.6387/SEIAA dated 10.04.2025 to M/s. Vijeta Projects & Infrastructures Limited for Bajabati BSQ-1 Stone Quarry. The copy of Show Cause Notice has been sent to the Collector & District Magistrate, ADM, Jajpur; the Sub-Collector, Jajpur; the Deputy Director of Mines, Jajpur; the RO, SPCB, Jajpur; the DFO, Cuttack; the Mining Officer, Jajpur & Tahasildar, Dharmasal, Dist-Jajpur for information and necessary action with requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent and not maintaining the minimum safe distance from nearest infrastructures as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest. The project proponent Sri Shashank Agrawal



has submitted their reply on 08.05.2025 on Bajabati Black Stone Quarry No-05, Bajabati BSQ-3 with mentioned that the quarries are not in operation. The project proponent M/s. Vijeta Projects & Infrastructures Limited has not submitted their reply to SEIAA, Odisha yet. No reply has been received from the DDM, Jajpur, Odisha regarding the factual position of the quarry in light of production quantity and distance criteria stipulated in EC and Modified Mining Plan and also as per public complaint petition.

In view of the above, the Deputy Director of Mines is requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent if any and not maintaining the minimum safe distance from nearest infrastructures as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest.

Yours faithfully,

Ramesh 08/07/2025
Environmental Scientist

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Copy to the Collector/Sub Collector, Jajpur, DFO, Cuttack, RO, SPCB, Jajpur and Tahasildar Dhamasala, Mining Officer, Jajpur for information

Ramesh 08/07/2025
Environmental Scientist